GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 303

TO BE ANSWERED ON THE 5TH DECEMBER, 2023/ AGRAHAYANA 14, 1945 (SAKA)

PRIVATE SECURITY AGENCIES

†303. SHRI SUNIL KUMAR SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of security agencies in the country, State-wise;
- (b) whether the Government has taken steps with the view to make Private Security Agencies more professional, reliable and responsible; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a): Private Security Agencies in the country are regulated as per provisions of the Private Security Agencies (Regulation) Act, 2005 [PSAR Act]. Further, as per the Act, Controlling Authorities appointed by State/UT Governments have been assigned the duties of issuance of licence and regulation of private security agencies in a State/UT. The data pertaining to the number of private security agencies in the country is not maintained centrally. This data is maintained at the level of State/UT. However, in the year 2019, the Central Government has developed a 'Private Security Agency Licensing Portal' to facilitate the States/UTs for online issue of licence to private security agencies. As per the web portal, there are

21835 licenses of Private Security Agencies as on 30.11.2023.

The State-wise list of licenses of Private Security Agencies is at Annexure.

(b) & (c): Yes, Sir. In order to make Private Security Agencies more professional and responsible, the Government of India has notified two model rules under the PSAR Act, 2005, namely, the Private Security Agencies Central Model Rules, 2020 in supersession of earlier Central Model Rules of 2006 and the Private Security Agencies (Private Security to Cash Transportation Activities) Rules, 2018.

The new Model Rules, 2020 accommodate changes in the ecosystem over the years and are aligned with the key visions of 'Digital India' and 'e Governance'. The licensee of private security agency has to successfully undergo a training relating to the private security as prescribed by the Controlling Authority. The new model rules provide syllabus for training of licensee to bring uniformity in licensee's training across the States. The training shall be for a minimum period of six working days which shall broadly include the following subjects, namely, (i) Present security scenario, (ii) Role and Functioning of Private Security Agencies, (iii) Legal provisions, (iv) Management of Security Agencies, (v) Interface with public, Police and other departments and (vi) Private Security Personnel – DO's and DON'Ts (Conduct Rules).

Numbers of private security agencies in the country, State/UT-wise: (as per the database on the web portal psara.gov.in as on 30.11.2023)*

S. No.	Name of State/UT	No. of licence
1	Andaman & Nicobar	26
2	Andhra Pradesh	390
3	Arunachal Pradesh	22
4	Assam	312
5	Bihar	483
6	Chandigarh	123
7	Chhattisgarh	244
8	Dadra & Nagar Haveli and Daman & Diu	129
9	Delhi	1380
10	Goa	112
11	Gujarat	2555
12	Haryana	1416
13	Himachal Pradesh	274
14	Jammu and Kashmir	104
15	Jharkhand	322
16	Karnataka	937
17	Kerala	597
18	Ladakh	0
19	Lakshadweep	0
20	Madhya Pradesh	1029
21	Maharashtra	3790
22	Manipur	21
23	Meghalaya	26
24	Mizoram	2
25	Nagaland	2
26	Odisha	577
27	Puducherry	101
28	Punjab	948
29	Rajasthan	1871
30	Sikkim	27
31	Tamil Nadu	1012
32	Telangana	729
33	Tripura	88
34	Uttar Pradesh	1658
35	Uttarakhand	393
36	West Bengal	135
	All States and UTs	21835

^{*}As the data is dynamic and maintained at the level of State/UT Governments, the actual figures may differ from information registered on the portal.